(Nationalisation) 110

As far as other matters are" concerned regarding clause 21, sub, clause (2), it reads;

"The Small Industries Bank may, at any time establish any fund as part of the Small Industries Development Assistance Fund for such purpose or purposes as may be approved by the Central Government..."

That means it is not a new fund which is being established, but a portion of the Small Industries Development Assistance Fund can be allocated if in the opinion of authorities mentioned clause 21, sub-clause (2) it is so necessary for any specific purpose *I* don't think anybody will object.

Thank you very much.'

THE DEPUTY CHAIRMAN? . The question is:

. "That the Bill be passed."

The motion was adopted.

GENERAL INSURANCE BUSI-**NESS(NATIONALISATION)AMEN DENT BILL, 1989**

THE MINISTER OF **STATE** IN THE DEPARTMENT OF ECO¹-NOMIC **AFFAIRS** ΙN THE MINISTRY OF FINANCE (SHRI **EDUARDO** FALEIRO): Madam, I move;

"That the Bill further to amend the General Insurance Busi- -.(Nationalisation) Act, ness 1972. as passed by the Lok Sabha, be taken into consideration.."

The question was proposed.

[The Vice-Chairman (Shri .V, Narayanasamy) in the Chair.1

RAOOF **VALIULLAH** (Gujarat): Mr. -Vice-Chairman, Sir, I rise to support the Gene-'

Business (Nationalisa-Insurance tion) Amendment Bill, 1939.

the general insurance Sir dustry is one of the profit making enterprises in the public sector with a sizeable contribution to socially oriented schemes. As bulk of the population of the country lives in rural areas, the special concentrated target area for action on the part of the general insurance business must also be towards directed villages. emphasis so far given on urban areas with regard to general insurance may now be shifted to rural areas. It would be interesting to know if the hon. Minister can give me the statistics on the percentage of business of the General Insurance Corporation urban areas and what it is at prein rural areas." sent If these statistics are known, probably the Government may be able to fix its attention on the rural areas also where general insurance is -needed.

Sir, the present ceiling of Rs. 75 crores as authorised capital is now considered inadequate with the growing population and expanding business. Therefore, Bill it is sought to through this be raised to Rs. 250 crores. is an. increase of Rs. 175 crores. Sir. I would like to know from the Minister whether it is adehon. quate keeping in view the anticigrowth of the income pated profit of the Corporation in the next ten years. Tf we see the growth in the last ten vears think, the capital base could have still been increased without coming to the House again, because in vears the growth the next ten would be tremendous as far as the general insurance bnciness "is concerned I think the hop. nister may consider that the 'torised capital may' be' raised to

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take a realistic view of the situa-

Sir, the GIC is one of the highthe. country. est tax-payers in The profit before, tax for was Rs. 400 crores and for 1988-89 for 15 months it is expected to b around Rs. 575 crores. The income-tax paid by the corporation in 1987 was Rs. 171 crores and in .1988-89 it is expected to be Rs. 270 crores. Therefore, a further increase in the authorised capital would have given further impetus to the corporation and activities that is that is why pleaded that the capital could This have still been raised. another reason for doing the coverage of the GIC has also to be increased .so- that it could serve a large number of poor and unorganised people in this country. It is this section of the people that the corporation has to look after because they are the people who require insurance cover. Schemes like insurance cover for sweepers and coolies in the railway stations are examples of the unorganised labour which the corporation has already undertaken. But these schemes are not known to the people for whom they are intended and the beneficiaries still do not know the advantages such schemes. Therefore, my suggestion is that the corporation should involve the people's representatives an dthe beneficiaries and these popular schemes should be further expanded and the people should know about such sche-General Insurance mes of the Corporation.

Sir, one of the most important problems relating to insurance is the payment of compensation and Insurance claim particularly during natural calamities and during the communal and other riots. Sir,

it has been my observation and concern that these claims are not cleared within a specific period of time. I would plead with the Government and with the hon. Minister that special instructions should be given to the GIC that such schemes should be settled in a stipulated time.

Sir, another important thing for the corporation is to seek the coof (registered trade operation union bodies to implement some of the progressive measures implemented by the General Insurance Corporation. Sir, the trade union in the organised sector could play a pivotal role in the implementation of the schemes meant for poorer sections and industrial labourers. Today, what is happening is that the General Insurance Corporation is implementing on its own and the trade union bodies are not taken into confidence and, therefore, they lack the drive and the initiative which should have been the case.

Sir, one of the charges against the General Insurance Corporation is that it collects more and disburses less. In this connection I would like to know from the hon. Minister what has been claim—settlement ratio and whether it compares well with the business of the Corporation.

Sir, another important issue at stake is the formation of a comprehensive crop insurance scheme... The present scheme should be expanded to some more crops and the outstanding payments under the crop insurance scheme should be made immediately. Sir, this is a burning issue in the State of Gujarat where Rs. 110 crores are yet to be paid by GIC and this is not only a burning issue but it is also a political issue. I, therefore, request the hon. Minister that the disbursal under the crop insurance scheme particularly in the States like Maharashtra and Gujarat should be made immediately so that we can avoid agitations particularly from the farming community.

There has been a demand for a separate corporation for group There was a insurance scheme. conference held recently and' many speakers from several States the representatives of the and State Governments also mentioned that a separate corporation should be carved out particularly for Group Insurance Scheme, Sir, I also fully endorse this suggestion and would like to know from the Government whether this is being considered in the interest of poor and economically weaker sections who opt for such Sir, I appreciate the schomes. corporation's efforts in implementing some very important social security schemes like the personal accident insurance cover for poor families. A present, compensation of Rs. 3,000 is paid to poor families with an annual income of Rs. 7200 in the event of accidental death of the earning I suggest that the inmember. come limit should be raised to 10,000 and compensation Rs. should

be increased to Rs. 5,000. drawing an analogy because the compensation given to riot affected victims has also been raised recently and certain other parameters for this compensation have also been changed by the Ministry of Home Affairs. Of course, these are the suggestions given to the State Governments and most of the State Governments have accepted them. Therefore, the same kind of parameters should be utilised for compensation given to poor families under this accidental cover scheme and therefore I strongly plead that not only the compensation should be raised but

also the income limit from Rs. 7,200 to Rs. 10,000. Sir, this While will also help them. the prices are also rising of building materials and of other things like for instance if a hut is destroyed in a fire, you will give Rs. 3,000 but now with the rising prices of building materials and other components, the hut is going to cost more and therefore, I plead that the compensation should also ba Sir, I also feel that the corporation after widening its base should also extend its activi-Innovative schemes like^J rural and urban housing schemes for economical weaker sections so that should be taken up housing problem in the the country could be solved partially In the if not fully. same, way, Government should also think extending of the unemployment insurance cover. Sir, this is the most important aspect of my speech today. I would feel obliged and I would greatly if the Government feel relieved consider the unemployment surance cover and make it obligatory on the part of the employer to pay at least part of the premimum so that when the industry turns sick, employer the also has to bear the harden. day, when the industry turns sick, the employer goes scot-free and the poor labourer has to suffer. Here I would plead that the employer should also pay a part of the premium and the labourer should be covered under the employment Insurance Scheme. I strongly feel it is high time that should the Government think about this unemployment insu ranee to a great deal of labour particularly in the rural areas. would also suggest that some should also be insurance cover given to the unorganised sector, namely, the landless labourers in the country. This is a important aspect. The landless

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[Shri Eduardo Faleiro] dabour today is helpless and when the GIC is expanding its capital base, I would also feel it should, expand its activity in the form of giving insurance to the landless labour, the tribals and others who are still not covered under the Workmen's Compensation Act or under the Employees' State Insurance Scheme. Those who are still not covered under these two schemes should be covered by the GIC and I would greatly appreciate if the Government reacts to these suggestions particularly re-State * of Gujarat garding my where a great, deal of agitation is going on about this Crop surance Scheme and I would like Government and to apprise the this hon. House that-the farmers are on the war path because they are still to receive Rs. 110 crores from the General Insurance Corporation and I would feel obliged if the hon. Minister not only endorses my view but gives us a categorical reply on the crop insurance scheme which is implemented and which should be modified in some way covering every The Gosingle agricultural crop. vernment should come out definitely to sav whether the reportion of the crop inmaining surance scheme money would be paid to the State Government for early disbursal.

ओ सम्बोर अनुसद सलारिया (जस्म थीर पाश्मीर) : जनावे आली, जनरल विजनेस इंग्यो रेस (नेशनलाइजेशन) तरमीमी एक्ट, 1989 जो हाउस में पेश किया गया है. इसका मैं स्वागत करता हं ग्रीर में. समझता है कि इसके दायरे अमेल में जो वसत की गई है वह निहायत जायज ग्रीर मीज है। मैं यह मजीदा अर्ज करना चाहता है जनावे आला कि इजाजत से कि जहां तक निहायत गरीब तबकात का ताल्लक है उनके पास इस कदर सरमाया नहीं होता है कि बे इश्योरेंस के लिए प्रीमियम की अदायगी कर सकें जिसका नतीं जा यह होता है कि

वसीय और वरोय जराफागात मं जो कि पसमादा, पहाड़ी और पिछड़े हुए हैं, जो लोग रहते हैं वे अपनी गुरवत और मुसावत को वजह से प्रीमियम अदायगी नहीं कर सकते। इसलिए इस कानून में इस किस्म को सिक इजाफा किया जाना इसकी छह से कि वे प्रोमियम, अदा कर सकें। इस तरह अपने माल मवेशी या अपने फसजात की इंग्योरेंस कर सकें, होना असद जरूरों है। लिहाजा में इस्तदा करूंगा कि इस एक्ट में इस किस्म की तबदीली लाई जाये ताकि उन लोगों को भी इसके दायरे असर में शामिल किया जा सके।

जहां तक रियासते जम्मु भीर काश्मीर का ताल्लुक है, उस रियासत पर दो हजार वरोड़ का कर्जा है. ग्रीर सालाना दो सी करोड़ रुपये उसको बतौरे सूर के अदा करने पडते हैं। रियासत को माली हालत इस कदर खस्ता है कि जरी इस्लाहत को नतफिज करने के बाद जिन किसानों को हा मिलकियत नया काश्मरा प्रोप्राम में दी जानी है उसको दिया जाना मुश्किल बन गया है क्योंकि जिन किसानों को हक मिलकियत दिया जाना मतलम है उनके पास सरमाया नहीं है कि वे जरी इस-लाहत के तहत लेवो अदा कर सकें जिसके नतीजे में जहा उनकी भालिकाना अरा-जियात सरकार की मिलकियत की गई है ताहम उन ग्रराजियात पर हक मालिकाना नहीं मिल सका क्योंकि वे लेवी श्रदा नहीं कर सदते। इसको भी इंग्योरेंस सवर दिया जाये ताकि वे भी लेवी अदा कर सकें ग्रीर इस लेवी की ग्रदायगी को इस स्कीम के तहत कर दिया जाय। श्रायन्दा उन ग्रराजियात से जो पैदावार हो उसका कुछ हिस्सा इस गर्ज से इस्ते-माल किया जायं कि इस जनरल इंग्योरेंस बिजनेस नेशनलाइजेशन अमेंडमेंट एकट के तहत जो इदारा काम करे उसकी भी एक साथ कर सके।

जहां तक हमारो रियासत में पड़े हुये लिखे पढ़े नवजवानों का ताल्लुक है जिनके पास कोई करोबार नहीं है उनको भी इसके तहत लाया जाना चाहिये। जब ये लोग यूनिवर्सिटी से या इंदारों से फारिंग होकर मैदाने अमल में अति हैं तो उन्हें जबदूरत

कम्पीटीशन का सामना करना पडता है जिसके नतीजे में वे अक्सर अपना जारी-बार या अपना पेशा जिसमें उनको महारत होता- है या जिसमें उन्होंने तालीम पाई है वह छोड़ने को मजबर होना पड़ता है। चंकि मुलाजिमत की तादाद बहत कम है ग्रीर सरवार उनको मुलाजमत नहीं दे सकती है तो वे फ़स्ट्रेट होकर मखतलिफ जराय अख्तियार कर लेते हैं और बद-अपनी के बायस बन जाते हैं। लिहाजा में इस्तदा करूंगा कि इस स्कीम पर इस गर्ज से भी अमल किया जाय और ऐसे पढे-लिखे नवजवान जो मखतलिफ इरादों से फारिक होकर मैदाने अमल में आते हैं, इस स्कीम के तहत वे नवजवान अपने पांबों पर खड़े हो सकें। उनको इंश्योरेंस नवर दिया जाय और जब वह वफजले खुदा अपने जारोबार में नुस्तजम हो जाएं तो उसके बाद वह इसकी श्रदायगी करें। हमारी रियासत के बीचीं वीच एक हदे मतारकाए जंग गुजरती है। हमारी रिया-सत का एक तिहाई हिस्सा बेलिजरेंट जम्म व काश्मीर के अब्जे में है श्रीर हमारी रियासत में 22 लाख ग्रफराद उस तरफ है। हमारी रियासत के हदे मतार-कए जंग के बोचोंबोच जो लोग रहते हैं या इसके करीब रहते हैं उनको रोजमर्रा दूसरी तरफ से आने वाली गोलियों और दीगर कार्यवाहियों का निशाना बनना पडुता है। जिसके नतीजे में उनके माल, मवेशी श्रीर कुनके के उन अफराद की जानें चली जाती हैं जो कि कुनवे की परवरिश के बायस होते हैं। शाज कल अक्सर फायरिंग के नतीजे में कई बेसहारा हो चुके हैं। इस किस्म की हदे मातारकाए जंग जम्म ाश्मीर दरम्यान रहने वाले गरबा व मफातियों को कवर करना भी इसी कानून का मकलद होना चाहिए। हमारी रियासत में आर्चड या हार्टीकल्चर एक बहुत ग्रहम कारोबार है लेकिन वहाँ पर पहाड़ी इलाा होने को वजह से अक्सर जालाबारी होती है जिसकी वजह से न सिर्फ पहां की फसलात का नुक्तंसान होता है बाल्कं जा हमारा रियासत के ग्रन्दर बागात हैं उनमें भी होने वाले फल तबाह और बरवाद हो जाते हैं । इसलिए में यह अर्ज करंगा कि उन लोगों को जो कि आर्चर्ड ग्रीर हार्टीकल्चर का

काम करते हैं इस किस्म का कवर दिया जाए कि उनके आर्चर्ड भी इसमें या जायें ग्रीर वह लोग जो इस कारोबार में मसरूफ है उनके कोई राहत मिल सके। बिला-खिर में यह करना चाहता हूं कि तक हमारी रियासत के उन लोगों का ताल्लुक है जो प्रीमियम की अदायगी करने से कासिर हैं गवर्नमेंट कानन में तरमीम करके एक ऐसा फण्ड कायम करें कि उनकी तरफ से इसकी ग्रदायगी की जा सके ग्रीर वह ग्रपने मकानात को जिनकी ग्रतिकानी सबसे ज्यादा इलाकाएकाश्मीर में जाती है उसको अजसरेनी तानील कर सके इन मारुजात के साथ ने इस विल का स्वागत करता हं इसका इस्तकवाल करता हं ग्रीर इसको बैल्फेयरपास ग्राफ लेजिस्लेशन तस्सबुर करते हुए इसका समर्थन करता ह श्रीर में यह वाहिश जाहिर करूंगा कि इस बिल को पास कर दिया जाय और मैं मोदबाना तीर पर यह अर्ज करना चाहता है ि जिन मुक्कलात और मतायल की तरफ मैंने जनावेधाला की तवज्जो मबजूल की है उनको जैरेगीर लाया जाए।

SUPPLEMENTARY DEMANDS FOR GRANTS

THE MINISTER OF STATE IN THE DEPARTMENT OF EX-PENDITURE IN THE MINIS-TRY OF FINANCE (SHRI B. GADHVI): Mr; Vice-Chairman, I beg to lay on the Table a statement regarding the second Batch of Supplementary Dev mands for Grants (General) for the year 1989-90.

GENERAL INSURANCE BU-SINESS (NATIONALISATION) **AMENDMENT BILL**, 1989-

Contd.

SHRI RAMESHWAR THAKUR (Bihar); Mr. Vice-Chan man, I have great pleasure in supporting the General Insurance Busin-(Nationalisation) Amendment Bill, 1989. This was one of the Bills which have been pending since the last two Sessions and